<< Date >>
<< Policyholder's Name>>
<< Policyholder's Address>>

Dear << Policyholder's Name>>,

Sub: Your Master Policy Number << >>

We are glad to inform you that your Proposal has been accepted and the Insurance Policy has been issued. We have made every effort to design your Policy Document in a simple format. We have highlighted items of importance so that you may recognize them easily.

Contacting us

The address for correspondence is given in the Policy document. To enable us to serve you better, you are requested to quote your Policy number in all future correspondence.

To contact us in case of any grievance, please refer to "Grievance Redressal – Contact Details Annexure attached". In case you are not satisfied with our response, you can also approach the Insurance Ombudsman in your region whose address is available on our website www.hdfclife.com.

Cancellation in the Look-in Period:

In case You are not agreeable to any of the provisions stated in the Policy, You have the option to return the Policy to Us, within 15 days from the date of receipt of the Policy.

On receipt of the cancellation letter along with the original Policy document, We shall arrange to refund the Premium amount received less applicable deductions towards stamp duty and proportionate mortality charge.

A Policy once returned shall not be revived, reinstated or restored at any point of time and a new proposal will have to be made for a new Policy.

Thanking you for choosing HDFC Standard Life Insurance Company Limited and looking forward to serving you in the years ahead,

Yours sincerely,

Authorized Signatory - HDFC Life

Agency Code/Broker License Number :NA Agency Name /Broking Firms Name : NA Mobile Number :NA Other Contact details (Address) :NA

Address for Correspondence: HDFC Standard Life Insurance Company Limited, 11th Floor Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai-400011.

Registered Office: Lodha Excelus, 13th Floor, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai-400011.

HDFC LIFE GROUP CREDIT PROTECT INSURANCE PLAN (UIN 101N079V02)

This group policy is granted by HDFC Standard Life Insurance Company Limited (hereinafter called "the Insurer") to the Policyholder identified in the Schedule hereto who shall hold the same and all benefits payable thereunder upon Trust for the benefit of the persons to whom the said benefits are payable.

The Policy is numbered as shown in the Schedule and consists of this page, the Schedule, the Policy Provisions referred to in the Schedule, and any pages issued by the Insurer to amend the policy.

The policy is issued pursuant to a Proposal made to the Insurer by the Policyholder on the date shown in the Schedule which in due course will be supported by the Membership Information Forms completed and signed by the persons for the benefit of whom the policy is effected, which will be furnished by the Policyholder to the Insurer periodically. The policy witnesses a contract between the Policyholder and the Insurer.

Upon receipt of the premium by the Insurer from the Policyholder, the Insurer shall pay to the Policyholder, the benefits described in the policy, subject only to the terms of the policy.

All monies payable under the policy to or by the Insurer shall be payable in Indian Rupees at the office of the Insurer identified in the Schedule.

Notwithstanding the date of the Proposal and the date on which the policy is signed, the policy shall have effect or be deemed to have had effect from the date shown in the Schedule as the Effective Date.

In witness whereof, this policy is signed at the end of the Schedule by a person duly authorised by the Insurer to sign any policy issued in connection with the Insurer's Business.

HDFC LIFE GROUP CREDIT PROTECT INSURANCE PLAN STANDARD POLICY PROVISIONS

L1	Definitions
L2	Commencement and Expiry of Insurance
L3	Register of Members
L4	Provision of Information
L5	Benefits payable on death or survival.
L6	Premiums
L7	Closure to New Members
L8	Duties of the Policyholder and the Insurer
L9	Variation of Terms and Conditions
L10	General
L11	Cancellation in the Freelook Period
L12	Insurance Legislations

L1. **Definitions**

In this booklet unless the context otherwise requires:-

- "Policyholder product" is defined as any of the policyholder's products as listed in the Schedule.
- 2. "Insurer" or "Insurance Company" means HDFC Standard Life Insurance Company Limited.
- "Effective Date" is the date mentioned as the Effective Date in the Schedule.
- 4. **"Entry Date"** shall mean (a) The Effective Date, or (b) the actual date on which an Eligible Person is admitted as a Scheme Member, whichever is later.
- 5. "Eligible Person" means any person who satisfies all of the following conditions to participate in the Scheme:
 - a. person not older than maximum age for membership of the scheme as on the Entry Date; and
 - b. person not younger than minimum age for membership of the scheme as on the Entry Date; and
- 6. "Policyholder" means the Policyholder as defined in the Schedule.
- 7. "Scheme Member" means an Eligible Person who also satisfies all of the following conditions to participate in the Scheme:
 - a. who has applied in the necessary membership information form; and
 - b. has satisfactorily furnished the necessary declarations as required by the Insurer including the underwriting requirements; and
 - c. who has paid the requisite premiums; and
 - d. who has had their application to join the scheme accepted by the Insurer.

Every Eligible Person desiring to become a Scheme Member may do so at any well defined date during the currency of the policy and, provided the application is accepted by the Insurer, the insurance cover on such a Scheme Member shall be in force from the entry date till the terminal date.

- 8. "Scheme" means the Scheme named in the Schedule.
- 9. "Term of Membership" or "Coverage Term" means the period for which insurance cover is provided to individual Scheme Member at the Entry Date.
- 10. "**Terminal Date**" means in respect of each Scheme Member, the date on which the period of insurance ends.
- 11. "Cover Type" indicates whether the policyholder has selected a Level Term Assurance option or a Decreasing Term Assurance option.

In the instances where the Level Term Assurance option is selected, the sum assured in respect of any member will stay constant during all the years of the scheme membership. In the instances where the Decreasing Term Assurance option is

- selected, the sum assured reduces over the membership term based on the Benchmark Repayment Schedule selected by the policyholder.
- 12. "Benchmark Repayment Schedule" or "Benefit Schedule" is selected by the policyholder and defines the scale of the death benefit payable to a member over the membership term with respect to the sum assured selected at the membership start date.
- 13. "Benchmark Interest Rate" means the notional interest at which the Benchmark Repayment Schedule has been calculated.
- 14. "Moratorium Period" means the initial period of the coverage term where the sum assured does not de-escalate as the principal is not envisaged to be repaid during this period. In the instances where the selected Cover Type is Decreasing Term Assurance and the moratorium period is applicable, the Benchmark Repayment Schedule will reflect such moratorium period.
- 15. Words imparting the masculine gender shall include the feminine gender and vice versa.
- 16. Words in the singular shall include the plural and vice versa.
- 17. Any reference to a Provision or Provisions shall be construed as a reference to a Provision or Provisions of this booklet.

L2. Commencement and Expiry of Insurance

- The Insurer shall grant Insurance in accordance with these Provisions in respect of each Scheme Member.
- 2. The Insurer at his sole discretion may require the Policyholder to furnish the proofs of eligibilities of the Scheme Member so as to administer the policy properly.
- 3. In respect of every Scheme Member covered under the Scheme, the insurance cover and the scheme membership shall be deemed to have been terminated under the earlier of the following circumstances:
 - on the Scheme Member attaining the age of maximum age for membership in the Scheme; or
 - on the Scheme Member surrendering their membership; or
 - upon the payment of a claim by the Insurer in respect of such Scheme Member; or
 - on the expiry of the Term of Membership.

L3. Register of Members

- 1. The policyholder shall maintain a register of members. This register shall have the details of all the scheme members; and forms an integral part of this policy.
- 2. Nomination details for each member shall also be maintained in this register.
- 3. An inspection of the register without notice may be conducted by the insurer or the auditors of the insurer, and the Insurer may from time to time ask for the records and/or ask for a certificate from the auditor of the policyholder.
- 4. A person's name can be removed from the register at any time. If it is discovered that a person included in the register is not a Scheme Member, or has ceased to be a Scheme Member, the person's name will be removed from the register.
- 5. The minimum number of members is stated on the Policy Schedule.

L4. Provision of information

- 1. Before assuring any benefit under these Provisions in respect of an Eligible Person and to determine the rights and obligations of the Insurer under these Provisions, the Policyholder must provide the Insurer with such information, data and evidence as the Insurer considers necessary in such form as the Insurer instructs.
- In the event of any change in the name or other particulars of a Scheme Member, the Policyholder must inform the Insurer of the change within 15 days of being informed of the same by such Scheme Member.
- 3. In the event of the death of a Scheme Member, the Policyholder must inform the Insurer of within 15 days of being informed of the same by a representative of the deceased Scheme Member. However, the Insurer will condone the delay caused in intimation of claim where such delay is proved to be for reasons beyond the control of the claimant.
- 4. Subject to Section 45 of the Insurance Act 1938, if any information, data or evidence given to the Insurer in respect of a deceased scheme member is discovered to be

incorrect, the insurance coverage in respect of such Scheme Member may be rendered void, at the instance of the Insurer.

- 5. The Insurer shall not be liable for any loss of benefit resulting from errors in or omissions from any information, data or evidence given to the Insurer.
- 6. The Insurer shall not admit a claim in respect of a Scheme Member under this Policy unless it receives the Scheme Members' death certificate or such other document that the Insurer may decide, within the legal and regulatory framework in the circumstances of a particular case. The Insurer will not accept the aforesaid documents unless it is issued by a person duly authorized to issue the same

The documents usually required for processing a claim are:

- Claim form
- Documents which can be considered as proof of Death are:
 - Death Certificate of the scheme member issued by the Municipal Committee/ Corporation/ Govt. hospital/recognized hospital where the scheme member had received treatment, or certificate from the cremation/ burial ground; or
 - Gram Panchayat certificate / Tehsildar certificate, Certified copy of village death records or
 - o Certified copy of relevant extracts of Register of Births and Deaths,or
 - any other document that the Insurer may decide, within the legal and regulatory framework in the circumstances of a particular case;
- 7. Where a claim is made that the Scheme Member's death was due to an accident, the Insurer shall not admit that part of the claim unless it receives a copy of the Preliminary Investigation Report, First Information Report lodged with the Police, Post Mortem Report or such other evidence that the death was an accidental death as the Insurer in its sole discretion deems acceptable.

L5. Benefits payable on death or survival.

Death Benefits

- 1. Upon the death of an insured Scheme Member during the membership term, the insurer shall pay:
 - a) where the Cover Type is Level Term Assurance the sum assured
 - b) where the Cover Type is Decreasing Term Assurance the sum assured as determined by the Benchmark Repayment Schedule on the membership anniversary immediately preceding, or coinciding with, the date of death.
- 2. The Certificate of Insurance issued to a Scheme Member will set out the death benefit payable in respect of that member during the coverage term.
- 3. Upon the payment of the death benefit, all the in-force covers for that member including rider covers, if any, shall cease.
- 4. In case of death of Scheme Member due to suicide within 12 months from the date of inception of the Policy, the death benefit shall be equal to 80% of the premiums paid.

5. The claim payment shall be made in the name of insured Scheme Member or his/her nominee(s) even if the cheque is sent to the Master Policyholder for administrative convenience or through any other electronic mode of payment to the specific bank account of the insured / claimant / nominee(s).

Maturity Benefits

6. No benefits are paid on the expiry of the coverage term.

Surrender Benefits

- Surrender value may be payable, subject to meeting the conditions set out below where:
 - a) the need for the risk cover has ceased to exist, such as full prepayment of the loan or discontinuance of membership; and
 - b) a request for surrender has been submitted to the insurer.
- 8. The surrender value shall be calculated based on the formula set out below. The Certificate of Insurance issued to a Scheme Member will set out the surrender value scale in respect of that member.

Surrender Value Formula:

50% x Single Premium x $\frac{\textit{Unexpired coverage term.in complete years}}{\textit{Coverage Term}} x \frac{\textit{Current Sum Assured Initial Sum Assured}}{\textit{Initial Sum Assured}}$

- 9. The single premium for the purpose of calculating the surrender value does not include:
 - a) rider premiums paid, if any.
 - b) Statutory Tax & Levies such as service tax and education cess.
- The surrender value payout will be reduced by any applicable Statutory Taxes & Levies.
- 11. No surrender benefit will be payable to a Scheme Member if the calculated surrender value is less than Rs 500.
- 12. In case of surrender of the Policy by the Policyholder, the Scheme Members, on such surrender, will be given an option to continue the Policy as an individual policy till their coverage is terminated.

Paid-up Benefits

13. The policy cannot be paid up as there is only a single premium paid in advance.

L6. Premiums

1. Separate single premiums are payable in respect of every Scheme Member insured under the master policy.

- New members are allowed to join the Scheme at any time, provided the application is accepted by the insurer. Premiums for all such members shall be collected in advance of cover being provided.
- 3. In addition to the base premium and rider premium; service tax and any other applicable statutory taxes and levies shall be payable by the Policyholder.
- 4. The insurer reserves the right to collect any additional taxes or levies (such as Goods and Service Tax) that may be introduced in the future by the government, as and when such taxes become effective.

L7. Closure to New Members

- 1. The Insurer reserves the right to close the Scheme for the new members at its sole discretion after providing a notice of up to 30 days to the policyholder.
- 2. In the instance where the Insurer has exercised such right to close the Scheme for the new members, the insurer shall continue to provide the insurance coverage for the existing scheme members for their respective unexpired membership terms.

L8. Duties of the Policyholder and the Insurer

1. The Policyholder and the Insurer would be required to perform duties as set out in the Policy Schedule.

L9. Variation of Terms and Conditions

- 1. The Insurer reserves the right to vary the Policy Provisions and the Schedule after giving the Policyholder 30 days (or such shorter period as mutually agreed) notice of its intention to do so in writing.
- 2. The Insurer reserves the right to vary the Policy Provisions and the Schedule due to legal or regulatory changes.

L10. General

- 1. Any information needed to administer the policy must be furnished by the Policyholder.
- 2. If the information provided by the Policyholder in the application form is incorrect or incomplete, the Insurer reserves the right to vary the benefits which may be payable.
- 3. The Insurer reserves the right to change any of these policy provisions if it becomes impossible or impractical to execute the provision.
- 4. The Insurer can check, at any time, if the benefit payments are being made to the correct person as and when due.
- 5. Loans are not available for the product.

L11. Cancellation in the Freelook Period

- 1. The Policyholder has the option of cancelling its policy in case he is not agreeable to the general policy terms and conditions. The option needs to be availed within 15 days of the receipt of the policy.
- 2. On receipt of the cancellation letter along with the original policy documents, the premium shall be refunded after deducting the stamp duty paid, medical expenses incurred due to underwriting and risk premium for the period under cover.
- 3. A policy once returned shall not be revived, reinstated or restored at any point of time.
- 4. In the instance where a Scheme Member requests for the freelook cancellation in respect of his insurance coverage, within a period of 15 days from the date of receipt of the Certificate of Insurance, the premium for the Scheme Member shall be refunded after deducting:
 - a) the stamp duty; and
 - b) the expenses incurred in respect of medical examination; and
 - c) the proportionate risk premium for the period under cover; and
 - d) any other permissible statutory deductions.

L12. Insurance Legislations

1. Section 41 of the Insurance Act, 1938 states:

No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer.

Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a *bona fide* insurance agent employed by the insurer.

Any person making default in complying with the provisions of this section shall be punishable with fine, which may extend to five hundred rupees.

2. Section 45 of the Insurance Act 1938

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.

3. Anti Money Laundering Provisions

The Prevention of Money Laundering Act, 2002, has been made applicable to Insurance Companies. Accordingly HDFC Standard Life Insurance Company Limited shall enforce the Rules as and when the same are notified by the Authorities.

4. Miscellaneous

This policy is subject to the Insurance Act 1938, as amended by the Insurance Regulatory and Development Authority Act, 1999, such amendments, modifications as may be made from time to time and such other relevant regulations as may be introduced there under from time to time by that Authority.

HDFC STANDARD LIFE INSURANCE COMPANY LIMITED

HDFC LIFE GROUP CREDIT PROTECT INSURANCE PLAN (UIN 101N079V02)
HDFC LIFE GROUP ACCELERATED CRITICAL ILLNESS RIDER (UIN 101B011V02)
HDFC LIFE GROUP ACCIDENTAL DEATH BENEFIT RIDER (UIN 101B012V02)

POLICY SCHEDULE

1. Master Policy Number:

<< system/operations generated>>

2. Name of the Scheme:

<< system/operations generated>>

3. Date of Proposal:

<< system/operations generated>>

4. Effective Date:

<< system/operations service generated>>

Date of submission of the proposal, the premium due and the list of persons who wish to avail of benefits under the policy in the form required by Insurer.

5. Policyholder:

<< system/operations generated>>

6. Policyholder products with the HDFC Life Group Credit Protect Insurance Plan:

<< system/operations generated>>

7. Eligibility to join the Scheme for the Scheme Member

Eligibility	Age (last birthday) (in years)		
	Base	ACI	ADB
	Benefit	Rider	Rider
Minimum Age at Entry	18	18	18
Maximum Age at entry	57	50	50
Minimum Maturity Age	20	20	20
Maximum Maturity Age	59	54	54

8. Minimum Number of Members:<50>

- 9. Cover Type: <Decreasing Term Assurance / Level Term Assurance>
- **10. Loan Type:** <if the cover is unconnected to a loan then mention N.A. otherwise mention the loan type>

- **11. Benchmark Interest Rate:** << Benchmark Interest Rate used to derive the Benchmark Repayment Schedule>> << N.A. for Level Cover>>
- **12. Moratorium Period:** << if applicable then years should be mentioned otherwise N.A.should be mentioned>>
- **13. Benchmark Repayment Schedule:** << shown in Appendix A>> << N.A. for Level Cover>>

14. Benefit payable on death or survival:

Death Benefits

Upon the death of an insured Scheme Member during the membership term, the insurer shall pay:

<where the Cover Type is Level Term Assurance – "The sum assured for the Scheme Member">

<where the Cover Type is Decreasing Term Assurance – "The sum assured as determined by the Benchmark Repayment Schedule as specified in the Appendix A below on the membership anniversary immediately preceding, or coinciding with, the date of death.">

Maturity Benefits

No benefits are paid on the expiry of the Term of Membership.

Surrender Benefits

a) The Surrender Value calculated based on the formula set out below. The Certificate of Insurance issued to a Scheme Member will set out the surrender value scale in respect of that member.

50% x Single Premium x $\frac{\textit{Unexpired coverage term, in complete years}}{\textit{Coverage Term}} x \frac{\textit{Current Sum Assured}}{\textit{Initial Sum Assured}}$

- b) The single premium for the purpose of calculating the surrender value does not include:
 - rider premiums paid, if any.
 - Statutory Tax & Levies such as service tax and education cess.
- c) No surrender benefit will be payable to a Scheme Member if the calculated surrender value as specified above is less than Rs 500.
- The surrender value payout will be reduced by any applicable Statutory Taxes & Levies.
- e) No surrender benefit will be payable for any rider benefits, if chosen.
- f) In case of surrender of the Policy by Policyholder, the Scheme Members, on such surrender, will be given an option to continue the Policy as an individual policy till their coverage is terminated.

Paid-up Benefits

The policy cannot be paid up as there is only a single premium paid in advance.

Optional Rider Benefits, if chosen

a) Accelerated Critical Illness Rider Benefit (ACI)

Upon the diagnosis of one of the specified critical illnesses as specified in the additional provisions for the ACI rider and before the expiry of the ACI rider coverage term, the insurer shall pay to the Scheme Member:

The ACI rider sum assured as determined by the Benchmark Repayment Schedule.

The ACI rider is provides for an accelerated benefit and therefore the ACI rider sum assured, at all times, equals the base benefit sum assured.

Upon payment of ACI rider benefit, all the unexpired covers for that member including base and rider covers, if any, shall cease.

b) Accidental Death Benefit Rider (ADB)

An additional benefit equivalent to the ADB Rider sum assured where the death of the Scheme Member life insured is caused by an accident shall be payable to the Scheme Member.

No accidental death benefit is payable if death is caused directly or indirectly by any of the exclusions specified in the Additional Provisions for ADB rider.

Additional Provisions:

1. Duties of the Policyholder

Policyholder shall perform the following:

- a. Provide fair and accurate information as may be desired by the Scheme Members, and as they may rightfully be entitled to receive from the Insurer, within the time stipulated by the Insurer from the date of request.
- b. Provide the Scheme Members with their certificate of Membership using facilities provided by the Insurer.
- c. Collect, compile, maintain and store original documents and records related to each Scheme Member under the Scheme for such period as may be required by the Insurer and furnish the same to the Insurer within a specified time.
- d. Take all reasonable steps to ensure that the data and information provided to the Insurer fairly and accurately sets down the data and information as provided by the Scheme Members.
- e. Provide all or any part of the said data so compiled, as well as data generated, to the Insurer in the format, in the manner and at such times as specified by the Insurer.
- f. To keep proper and accurate accounts of the premiums, including service tax and other levies, paid by the Scheme Members and other financial transactions relating to the Policy and the Scheme.

- g. Store information related to Scheme Members and all other related data as may be deemed necessary from time to time by the Insurer.
- h. Forward to the Insurer, the data and any changes therein, relating to the Scheme Members in a format specified by the Insurer.
- Co-ordinate with the Insurer to ensure that the information available with the Insurer relating to Scheme Members covered is the same as the information available with the Policyholder at all times. In case of any discrepancy, the policyholder shall revert to the Insurer immediately.
- j. Upon receiving the information from the Insurer of an Eligible Person who is not eligible to be covered, communicate the same to the Eligible Person immediately.
- k. Process the documents related to claims, received from the nominee(s) or representatives of the estate of the Scheme Member; ensure that the claim form and the stipulated documents have been submitted by the Nominee(s) or representatives of the Scheme Member's estate and the same are in order and thereafter forward the claims and documents, duly processed to the Insurer within a specified time.
- If the Policyholder is the Scheme Member's Nominee and a claim amount paid by the Insurer is in excess of any outstanding debt at that time under the Policyholder Product, then the Policyholder shall pay such excess to the estate of the Scheme Member.
- m. Provide access and support and furnish all necessary documents and records as may be required by the Insurer for audit of the Policyholder's records.
- n. To take all steps for the effective and efficient management of the Policy as may be required by the Insurer from time to time.

2. Duties of the Insurer

- a. The Insurer shall review all literature that the Policyholder designs for prospective Scheme Members to ensure it complies with the Regulations on Insurance Advertisements and Disclosures and on Protection of Policyholders Interests.
- b. Specify the premium to be received from the Policyholder for the commencement of risk on each of the Scheme Members.
- c. Upon receiving the information relating to new Scheme Members from the Policyholder, verify the same and revert to the Policyholder with a list of Scheme Members covered, Eligible Persons not covered and other discrepancies within a time as specified by the Insurer.
- d. Upon receiving information regarding a claim, guide the Policyholder with the process of the claim and the documents required.
- e. Process the claim and carry out the investigations where necessary within the time specified under the IRDA (Protection of Policyholder) Regulations, 2002.
- f. Where the claim is accepted, remit the claim amount to the Policyholder within the time specified under the IRDA (Protection of Policyholder) Regulations, 2002. The Insurer

will require proof from the Policyholder that the Beneficiary has received any claim amount.

g. Where the claim is required to be repudiated, intimate the Policyholder about the repudiation of the claim to enable the Policyholder pass on the information to the Beneficiaries.

3. Office at which Monies are payable:

The Principal Office of the Insurer and/or such other Office(s) as mutually agreed between the Insurer and the Policyholder from time to time.

Place of signing	Date of signing	and on behalf of the Insurer
Mumbai		
Examined		issued by

Benchmark Repayment Schedule

Appendix A

<< Table should be inserted>>

Appendix B

The Insurer may leverage the existing infrastructure of the Policyholder for better administration of the scheme with respect to services such as data management, collection of premiums, issuance of Certificates of Insurance and claims settlement.

For the services rendered, payments shall be made directly to the Policyholder as per the limits allowed under the prevailing Regulations which currently stand as follows:

- Data Management Rs 15 per member per annum
- Premium Collection Rs 10 per member per annum
- Issuance of Certificates of Insurance Rs 10 per member subject to a minimum of Rs 500
- Claims Settlement Rs 10 per claim

If the business is procured through an intermediary, no such payments will be payable to the Policyholder.

The payments to the Policyholder shall be subject to ceilings prescribed by prevailing Regulations. Presently, the ceiling on payments to the Policyholder are as follows:

- The payments put together shall not exceed 20% of the commission payable in respect of the Policy, and
- for each of the services individually, the payments shall not exceed the rated proportion to the overall limit of 20% of the commission payable.